

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE  
BENCH AT CHENNAI**

**M. A. No. 7 OF 2024 (SZ)**

Pattabiraman V

Applicant.

-Vs.

The Secretary to Govt,  
PWD, Chennai and Others

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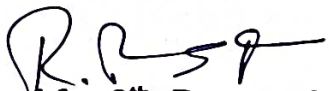
Respondents

**TYPED SET OF PAPERS**

<b>S.No</b>	<b>DATE</b>	<b>PARTICULARS</b>	<b>PAGE No</b>
1.	16.07.2024	Report filed by the Tambaram corporation	1

**Certified that the contents of the typed set are true copies of their originals**

**Dated at Chennai on this the 9<sup>th</sup> day of September, 2024.**

  
**Counsel for 9<sup>th</sup> Respondent.**

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**BEFORE THE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE**

**MA. No 7 of 2024**

in

**Application No. 55 of 2020 (SZ)**

Pattabiraman V.  
S/o Mr. V. Venupillai  
No.39, West Mada Street,  
Nandambakkam Kudiyurru S.O.,  
Kancheepuram Dt 600089. .... Petitioner

-Vs-

1. The Secretary to Government of Tamil Nadu  
Public Works Department  
Govt.Secretariat, Fort St.George  
Chennai – 600 009
2. The Additional Chief Secretary to Government of Tamil Nadu  
Water Resources Department  
Govt.Secretariat, Fort St.George  
Chennai – 600 009.
3. The Municipal Administration and Water Supply Department  
Govt.Secretariat, Fort St.George  
Chennai – 600 009.
4. The Environment, Climate Change and Forests Department  
Govt.Secretariat, Fort St.George  
Chennai – 600 009.
5. The Commissioner, Tambaram Municipal Corporation,  
28, Muthuranga Mudali Street,  
Tambaram West,  
Chennai – 600 045.

..... Respondents

**REPORT FILED BY THE 9<sup>th</sup> RESPONDENT**

I, Alagumeena, wife of Rajasekaran, Hindu aged about 49 years,  
Working as Commissioner, Tambaram Corporation, Tambaram, do  
hereby solemnly affirm and sincerely state as follows:-

*R. Alagumeena*

**COMMISSIONER  
Tambaram City  
Municipal Corporation**

1. I am the Commissioner of the Tambaram Corporation. The Tambaram Municipal Corporation, the 5th respondent herein has been upgraded into Municipal Corporation. I submit that I am well conversant with the facts of the case from the connected files.

2. It is submitted that I have perused the copy of the Miscellaneous application filed and I deny each and every one of the averments set out therein except those that are specifically admitted herein. It is submitted that the Applicant has not come forward with the complete and proper facts relating to the above Miscellaneous Application.

3. The case of the applicant is that the respondent herein has not complied with the order of this Honourable Tribunal and he claims that the Corporation is carrying out the construction of the Urban Health and Wellness Centre in the Putheri Lake in violation of the orders of this Honourable Tribunal.

4. In Tambaram City Municipal Corporation, in Zone-3, Zamin Pallavaram Village, an Urban Health and Wellness Centre is constructed in S.No.54/1, Ward D, Block - 49, Pallavaram Taluk in "Kalam Pormboke" Classification Land (Revenue Record is enclosed). However, Putheri Lake is situated in Block 45 of Ward D. Which is far away from the Health Centre Constructed.

5. The work of construction of the Urban Welfare Centre is progressing in T.S. No 54/1, Ward D, Block 49, Pallavaram Taluk, Chengalpet District. The said land is not part of the Putheri Lake or any other water body. It is classified as a "Kalam Poromboke". (Threshing

field). It is not within the boundaries of the Putheri Lake, which is in the adjacent Block No 45, of Ward D.

6. It is humbly submitted that the Tambaram City Municipal Corporation has constructed the Urban Health and Wellness Centre dedicated to the service of the Mother, Children and Adults for Maternal and Child Health Care services including for diagnosis and immunization, for the adults the centre is responsible for conducting Lab tests for diabetes and hypertension and the Urban Health nurse posted at this centre will distribute tablets for Non-Communicable disease to the patients on monthly basis. This centre has been created by the Department of Health and Family Welfare, Government of Tamil Nadu to provide 12 comprehensive primary Health Care Services Covering 15,000 Population / Centre. Hence, through this urban Health and Wellness Centre created in 18 locations in Tambaram Corporations, in addition to 13 Urban Primary Health Centres, these UHWCs are very crucial for providing Community ILevel Health Care Services, and thus to avoid and minimize out of pocket expenditure incurred for health care by the low and middle income Urban People.

7. The above civil work has been sanctioned by the Department of Health and Family Welfare, Government of Tamil Nadu under the 15<sup>th</sup> Finance Commission Health Grant. The Centre is constructed at Rs.25 Lakh by inviting tender on 15.11.2023 and the work order was issued on 18.11.2023 and the work has been completed on 12.07.2024 (Photo is enclosed).

*R. Alagumeesa*  
COMMISSIONER  
Tambaram City  
Municipal Corporation

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8. The said structure is in no manner an encroachment on the Putheri Lake. The case of the applicant is incorrect and the same is not sustainable.

In the foregoing circumstances it is prayed that this Hon'ble Tribunal maybe pleased to reject M.A. No 7 of 2024 in O.A. No 55 of 2020 and thus render Justice.

Solemnly affirmed on  
This the 16th day of  
July 2024 and the  
Deponent herein has  
Affixed her signature  
in my presence

*R. A. Agumeeva*  
**COMMISSIONER**  
**Tambaram City (**  
**Before the Corporation**

*S. Ram Senthil Kumar*  
**Advocate, Chennai,**  
**S. RAM SENTHIL KUMAR**  
**ADVOCATE, E. No. 2522/06**  
**# D5, 31/15, 1st Main Road,**  
**Gandhi Nagar, Adyar,**  
**Chennai - 600 020**

**BEFORE THE NATIONAL  
GREEN TRIBUNAL (SZ)  
BENCH AT CHENNAI**

**M. A. No. 163 of 2023 (SZ)**

**REPORT FILED BY 6<sup>th</sup>  
RESPONDENT**

**M/S.P.SRINIVAS (828/1994)  
R.PURUSHOTHAMAN (263/2011)**

**COUNSEL FOR 9<sup>th</sup> RESPONDENT.**

**Cell No. 9940118337**